

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## C.P.No.267/96 in O.A.No.1040/90

Monday this the 11th day of November, 1996

## CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

- 1. Shri Omm@rakash, S/o Shri Gorakh Nath.
- 2. Shri Kul Bhushan, S/o Shri Banarsi Dass.
- 3. Shri Raj Kumar, S/o Shri Gainda Lal.
- 4. Shri Om Parkash Jr. S/o Shri Jai Ram
- 5. Shri Ram Kumar, S/o Shri Hari Chand.
- 6. Shri Narinder Singh S/p Raghubir Singh.
- 7. Shri Rikhi Ram S/o Shri Rehthu Ram.
- 8. Shri Dinesh Kumar S/o Shri Manohar Lal.
- 9. Shri Sddhir S/o Sri. Damodar (All working under D.R.M. N.Rly, Ambala).... Petitioners

(By Advocate Mr. B.S. Mainee)

Vs.

- 1. Shri S.A.A. Zaidi, General Manager Northern Railway, Baroda House, New Delhi.
- Shri R.S.Grover, Divisional Railway Manager, Northern Railway, Ambala Cantt.
- 3. Shri I.P.S. Anand,
  Divisional Railway Manager,
  Northern Railway, State Entry Road,
  New Delhi. .... Respondents

(By Advocate Mr. P.S. Mahendru)

The petition having been heard on 11.11.1996, the Tribunal on the same day delivered the following:



## ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Petitioners complain of disobedience of the orders of this Tribunal in 0.A.1048/90. The material portion of the order reads:

"Application is allowed with the direction to the respondents to reckon and give them seniority from the date of their adhoc promotion...to consider them on the basis of revised seniority for next higher promotion. They will get the actual benefit of the promotion of higher posts only when they join the post but notional benefits be given to them on the prevailing pay scale at the relevant time."

We have difficulty in understanding what the expressions "actual benefit", "notional benefit" and "relevant time" signify and for the same reason it will not be proper to mulct respondents with contempt. It is said that promotion has been granted but pay fixation has not been done.

- 2. Learned counsel for respondents submits that in spite of the vagueness in the order, pay fixation will be made within eight weeks from today. We record the submission. Respondents will do well to adhere to the undertaking made.
- We find no reason to entertain or proceed

contd...



with the Contempt Petition. Accordingly the Contempt Petition is dismissed. Parties will suffer their costs.

Dated the 11th November, 1996.

S.P. BISWAS ADMINISTRATIVE MEMBER Hankovennan

CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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